



2026:AHC:24589-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. WRIT PETITION No. - 2337 of 2026**

Sundar Pal

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

---

|                           |   |               |
|---------------------------|---|---------------|
| Counsel for Petitioner(s) | : | Syed Ali Imam |
| Counsel for Respondent(s) | : | G.A.          |

---

**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.  
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at the Bar that in the instant case, impugned notice issued against the petitioner has already been withdrawn, as such, the instant writ petition has been rendered infructuous.
3. Learned AGA for the State do not dispute the aforesaid facts.
4. In view of the statement made, this writ petition is **dismissed** as having been rendered infructuous.

**February 4, 2026**

Nadim

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**